NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 02/2017 RT CP (CAA) No. 125/Chd/Hry/2017

In the matter of Sections 391-394 of the Companies Act, 1956.

AND

In the matter of scheme of amalgamation between:

Quadrant Infosoft Pvt. Ltd.

..Petitioner No.1/Transferor Co.

AND

Mediaagility India Pvt. Ltd.

..Petitioner No. 2/Transferee Co.

Present: - Mr. Arun Saxena, Advocate for petitioner-companies.

Mr. Deepankur Sharma, Advocate for Official Liquidator, Chandigarh and Regional Director, Northern Region, Delhi.

The learned counsel representing the Official Liquidator and the Regional Director seeks time to place on record the postal article sent to petitioner No. 1 and received back with the remarks "left". The same be filed before the next date of hearing. Learned counsel for the petitioner shall also file on record the proof of service of notices sent to the Income Tax Department and copy of the notices by way of affidavit by the next date.

The matter is adjourned to 25.10.2017 for arguments.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

September 27, 2017

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